

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.6398
TO BE ANSWERED ON 12.04.2017**

Encroachment of Wakf Properties

6398. SHRI BADRUDDIN AJMAL:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether a number of commercial and residential properties belonging to the Wakf Boards have been encroached upon in various parts of the country;
- (b) if so, the details thereof;
- (c) whether reports have been received from various quarters regarding illegal sale of prime wakf properties in the country;
- (d) if so, the details thereof for the last three years; and
- (e) the corrective action taken thereon by the Government in this regard?

**ANSWER
MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF MINORITY
AFFAIRS**

(SHRI MUKHTAR ABBAS NAQVI)

(a) to (e): As per Section 32 of the Waqf Act 1995, general superintendence of the auqaf in a State is vested with the State Waqf Board and it is their duty to ensure that waqf properties are properly maintained, controlled and administered. Further, as per sections 54 and 55 of the Act, the State Waqf Board has been empowered to remove the encroachment from Waqf property. Hence, the information on commercial and residential waqf properties under encroachment in various parts of the country is not maintained by the Central Government. Complaints received from various quarters from time to time are sent to the concerned State Authorities for necessary action at their end.
